

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
WESTERN ZONE BENCH AT PUNE**

Execution Application - 5/2024

IN

**Original Application 27/2022**

Balvant Murlidhar Parchure ...Applicant

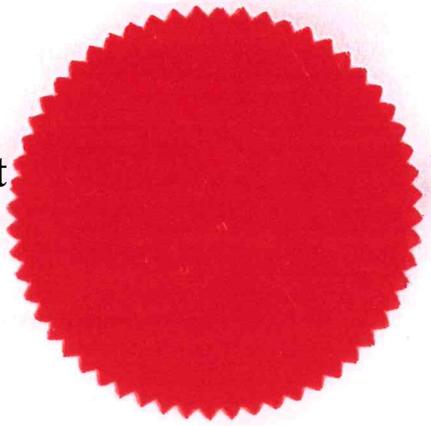
Versus

Sub- Divisional Officer, Dapoli & Ors ...Respondents

**AFFIDAVIT ON BEHALF OF RESPONDENT NO 4 & 5**

I, Mr Mayuresh Ashok Amburle The Respondent No 4 in the present E.A. aged about 33 years, Occupation Business, Residing at 437, Bazarpeth, Harnai, Ratnagiri hereby solemnly affirm and state as under.



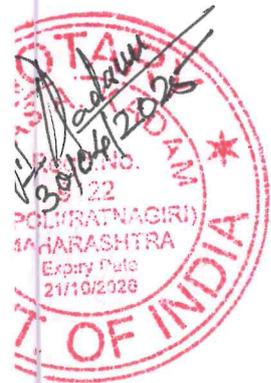

1. At the outset the Answering Respondent herein states that the contents of the present Execution Application is denied in its entirety save to the extent specifically admitted.
2. At the further outset the Answering Respondent herein raises a preliminary objection to the maintainability to the said Execution Application.
3. The Present Execution Application is pre-mature and is thus not maintainable before this Hon'ble Tribunal. As in the Judgment of this Hon'ble Tribunal dated 27.03.2023 this Hon'ble Tribunal had made it very clear that the order was subject to any matter pending before the Hon'ble High Court of Bombay. The Answering Respondent submits that the CRA 9787/2022 is still pending before the Hon'ble High Court, thus because of the said pending Writ Petition, this Hon'ble Tribunal 's order cannot be implemented. A copy of the Status of the said CRA pending before the Hon'ble High Court of Bombay is hereto Annexed and marked as **Annexure R-1**.



A handwritten signature in black ink, located at the bottom right of the page.

4. The Answering Respondent further submits that, the Applicant as well as the other State authorities are wrong to state that the area between 200 to 500 meters of the HTL is a No Development Zone. The Answering Respondent categorically denies the same and relies upon the CRZ Notification, 2011. The structures of the Answering Respondent lies in the settlement zone i.e within 200 to 500 meters, upon which construction is permissible and the Answering Respondent has obtained the permission.

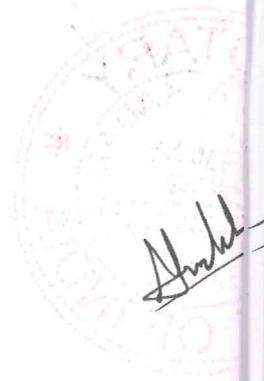
5. The Answering Respondent further states that vide direction dated 21.04.2025 the SDO, Ratnagiri has issued directions for demolition of the entire structure, over and above what has been ordered by this Hon'ble Tribunal. As per this Hon'ble Tribunal's Judgment dated 27.03.2023 only the second floor of the Answering Respondent's structures were to be demolished. Thus the directions issued by the SDO is wholly perverse and is going above and beyond what this Hon'ble Tribunal has directed in it's Judgment. A copy of



Handwritten signature or initials.

the Order dated 21.04.2025 issued by the SDO, Ratnagiri is hereto Annexed and marked as Annexure R-2.

6. The Answering Respondent further submits that as per the observations of the Joint Committee formed by this Hon'ble Tribunal it's observations and findings were that there was a breach of threshold only of 0.2 meters over what was already permitted by laws. Thus it would be excessive demolition incase the entire floor, which is purported to be the second floor were to be demolished. As per the CRZ Notification construction of upto 9 meters is permitted and thus if the entire floor were to be demolished, the height of the building would be reduced 6 meters which is 3 meters below 9 meters, thus great injustice would be caused to the Answering Respondents. Thus the Answering Respondent is ready to comply with the excessive 0.2 meters and bring the height, within the permitted limit of 9 meters. The Answering Respondent craves for leave from this Hon'ble Tribunal to file an Additional Affidavit if the need so arises.



7. Thus the present execution Application be disposed off accordingly.



S. Shankar

Advocate for Respondent 4 & 5

*[Handwritten Signature]*

Respondent No 4

*[Handwritten Signature]*

Respondent No 5

*[Handwritten Signature]*

Deponent

Mr Mayuresh Ashok Amburle

Solemnly Affirmed

At Ratnagiri on This 30<sup>th</sup> Day of April 2025

Mr. Mayuresh A. Amburle  
Solemnly Affirmed

BEFORE ME

*[Handwritten Signature]*  
**VILAS ANANTRAO KADAM**  
M.Sc (Agri), LL.B.  
Advocate High Court and  
Notary Public Govt. of India  
Regd. No. 9122  
269, Camp Dapoli, Tal. Dapoli  
Dist. Ratnagiri, Maharashtra State

NOTED/ REGISTERED  
Sr. No. 604.  
DATE- 30/04/2025

Signed in my Presence. He/She has been  
Identified by His/Her. Address No.....  
Bearing No..... Issued At.....

8856 316/6659



[Virtual Justice Clock](#) [Screen Reader](#) A-- A- A A+ A++ A A



156

€  
X

# High Court of Bombay

[Home](#)[About](#)[Judges](#)[Services](#)[Information](#)[Misc](#)[Other Links](#)[Bombay](#)[Sitemap](#)[Joportal](#)[Appointment](#)[NJDG/Justice Clo](#)[Aurangabad](#)[Nagpur](#)[Goa](#)[« Back](#)

## Case Details

**Bench :-** Bombay**CNR No. :-** HCBM010166312022**e-Filing No. :-** ECHCBM01001942022**e-Filing Date :-** 16/04/2022**Stamp No. :-** CRAFT/9787/2022**Filing Date :-** 19/04/2022**Petitioner :-** THROUGH COLLECTOR RATNAGIRI - **Respondent :-** SHRI MAYURESH ASHOK AAMBURLE - **Petn.Adv. :-** Government Pleader **District :-** RATNAGIRI **Bench :-** SINGLE**Status :-** Pre-Admission**Act :-** National Green Tribunal Act 2010

**Under  
Section :-** 14,29

Office Info.

Misc. Info

Objection(s)

Paper Index

Conn. Matters

Appl. cases

Listing Dates/Orders

Lower Court Details

***PLEASE NOTE: FUTURE DATES IN CASE OF PRE-ADMITTED CASES ARE COMPUTER GENERATED PROVISIONAL DATES OF LISTING EXCEPT WHERE HON'BLE COURTS HAVE GIVEN DUE DATES. THE PROVISIONAL DATES MAY CHANGE, SUBJECT TO LISTING DIRECTIONS OF THE RESPECTIVE HON'BLE COURTS FROM TIME TO TIME. PLEASE MONITOR DAILY CAUSELISTS FOR CONFIRMED LISTINGS.***

[« Back](#)

## High Court Of Bombay Case Status

- [1. SMS](#)
- [2. Mobile Users](#)

## Address for correspondence

- The Registrar General,  
Bombay High Court, Fort, Mumbai -32.

## Right to Information

- [Public Information Officers and Appellate Authorities](#)

Site Developed & Maintained By Computer Cell, Bombay High Court. Hosted by [N.I.C.-SPNDC-A](#) | [Disclaimer](#) |  
Last Updated On 29/04/2025 | [Policy Statement](#) | All rights reserved.

	 <p>सत्यमेव जयते महाराष्ट्र शासन महसुल व वनविभाग उपविभागीय अधिकारी तथा उपविभागीय दंडाधिकारी दापोली, जि. रत्नागिरी यांचे कार्यालय Sub Divisional Officer &amp; Sub Divisional Magistrate Dapoli Division Dapoli दुरध्वनी क्रमांक : ०२३५८-२८२०३१, ई-मेल : <a href="mailto:sdo_dapoli@rediffmail.com">sdo_dapoli@rediffmail.com</a></p>
---	--

क्रमांक/जबाबी/सीआरझेड नोटीस/आंबुर्ले/2025

दिनांक- 21/04/2025

( पर्यावरण ( संरक्षण ) अधिनियम, 1986 कलम 5 नुसार नोटीस )

प्रति,

✓ श्रीम. अर्चना अशोक आंबुर्ले आणि  
श्री. मयुरेश अशोक आंबुर्ले करीता मुखत्यार  
श्री. नावेद नजीर सय्यद, रा. मु. पो. हर्णे,  
ता. दापोली, जि. रत्नागिरी

विषय: पर्यावरण (संरक्षण आणि संवर्धन) अधिनियम १९८६ कलम ५ नुसार नोटीस.

किनारपट्टीच्या पर्यावरणाचे संरक्षण आणि संवर्धन आणि सीआरझेड क्षेत्रातील विकासाचे नियमन

संदर्भ :-1. मा. राष्ट्रीय हरित लावद न्यायालय वेस्टर्न झोन बेंज, पुणे यांजकडील दिनांक- 09/04/2025 रोजीचे आदेश

2. मा. जिल्हाधिकारी रत्नागिरी पांजकडील परीपत्रक क्र. मह/कार्या 13/ सिआरझेड/अधिकार प्रदान/2016 दिनांक- 15/07/2016

ज्याअर्थी, पर्यावरण (संरक्षण) अधिनियम 1986 अंतर्गत किनारपट्टीच्या पर्यावरणाचे संरक्षण आणि संवर्धन आणि सीआरझेड क्षेत्रातील विकासाचे नियमन करण्यासाठी भारत सरकारने कोस्टल रेग्युलेशन झोन (CRZ) अधिसूचना क्र. एस.ओ. नं. 19 (ई) दिनांक 6 जानेवारी 2011 रोजी जाहीर केली आहे.

प्रस्तुत प्रकरणी मौजे हर्णे ता. दापोली जि. रत्नागिरी येथील सर्व्हे नंबर 215 हिस्सा नंबर 13 अ हि मिळकत आपले व श्री. मयुरेश अशोक आंबुर्ले यांच्या मालकीची असुन या कार्यालयाकडील दिनांक 24/10/2016 अन्वये तुम्हांस बिनशेती आदेश पारित करण्यात आलेला होता तसेच सदर मिळकती संदर्भात सुधारित बिनशेती आदेश दिनांक 17/03/2017 रोजी पारित करण्यात आलेला होता. सदर दोनही बिनशेती आदेश मा. अपर जिल्हाधिकारी रत्नागिरी यांचेकडील दिनांक 28/11/2018 व मा. अपर आयुक्त कोंकण विभाग यांचेकडील दिनांक 10/02/2020 चे आदेशान्वये बिनशेती आदेश रद्द करण्यात आलेले आहेत. मा. अपर जिल्हाधिकारी रत्नागिरी यांचेकडील दिनांक 28/11/2018 रोजीचे आदेशाचे अवलोकन केले असता सदर आदेशामधील मुददा क्रमांक 8

मध्ये नमुद केलेनुसार नगर रचनाकार रत्नागिरी यांनी प्रकरणी सदर मिळकत हि HTL रेषेपासून 200 ते 500 मीटरचे आत असल्याचे नमुद केले आहे त्यामध्ये महाराष्ट्र मेरीटाईन बोर्ड यांची पुर्व परवानगी घेणे आवश्यक असल्याचेही नमुद केलेले आहे.

ज्याअर्थी श्री. बळवंत परचुरे यांनी मे. राष्ट्रीय हरित लवाद पश्चिम विभाग खंडपीठ पुणे यांचे न्यायालयात ओरिजिनल एप्लीकेशन नंबर 27/2022 अन्वये श्री. मयुरेश अशोक आंबुर्ले व 5 यांचे विरुद्ध दावा दाखल केला होता. उक्त दावा प्रकरणी प्रतिवादी क्रमांक 3 ते 5 चे वतीने या कार्यालयाकडून प्रतिज्ञापत्र दाखल करण्यात आलेले आहे. सदर प्रकरणी मे. न्यायालयाने दिनांक 27/04/2023 रोजी पारित केलेल्या दावा डिस्पोज (Disposed) केलेला आहे. परंतु श्री. बळवंत परचुरे यांनी उक्त दावा प्रकरणी मा. राष्ट्रीय हरित लवाद न्यायालय वेस्टर्न झोन बेंज, पुणे यांजकडील मुळ दावा क्रमांक 27/2022 ( Original Application No. 27/2022 ) मध्ये अंमलबजावणी अर्ज 05/2024 ( Execution Application No. 05/2024 ) अर्ज दाखल केला आहे. मा. राष्ट्रीय हरित लवाद न्यायालय वेस्टर्न झोन बेंज, पुणे यांजकडील मुळ दावा क्रमांक 27/2022 ( Original Application No. 27/2022 ) मधील अंमलबजावणी अर्ज 05/2024 ( Execution Application No. 05/2024 ) मध्ये मा. न्यायालयाने दिनांक 09/04/2025 रोजी आदेश पारित केलेले आहेत. सदर आदेशाचे अवलोकन केले असता महाराष्ट्र कोस्टल झोन मॅनेजमेंट अर्थरिटी प्रतिवादी क्रमांक 3 (एम.सी.झेड.एम.ए.) यांनी प्रश्नांकित मिळकतीबाबत मिळकत पाडण्याचे आदेश पारित केलेले असून प्रतिवादी क्रमांक 1 व 2 यांनी कारवाई करणे नमुद आहे.

ज्याअर्थी, मा. जिल्हाधिकारी यांनी सीआरझेड अधिसूचित क्षेत्रात बांधकामाची परवानगी न घेता व सीआरझेड तरतुदीचा भंग करून केलेल्या अनधिकृत, पुर्णतः नवीन बांधकाम, जुने बांधकामावर कारवाई करणेसाठी मा. जिल्हाधिकारी यांचे प्राप्त अधिकार उपविभागीय अधिकारी यांना दिनांक 15/07/2016 रोजीचे आदेशान्वये प्रदान करणेत आले आहेत.

त्याअर्थी, आपणांस असे फर्मविण्यात येत आहे की, सीआरझेड अधिसूचित क्षेत्रात सीआरझेड तरतुदीचा भंग करून प्रतिबंधित कृती असलेले तुमचे बांधकाम पाडण्याचे आदेश का देण्यात येऊ नयेत? याबाबतचा तुमचा लेखी खुलासा ही नोटीस मिळाल्यापासून ६० दिवसांचे आत सादर करणेचे निर्देश देण्यात येत आहेत. तसे न केल्यास पर्यावरण (संरक्षण) अधिनियम १९८६ अंतर्गत किनारपट्टीच्या पर्यावरणाचे संरक्षण आणि संवर्धन आणि सीआरझेड क्षेत्रातील विकासाचे नियमन मधील नमूद तरतुदीनुसार कायदेशीर कारवाई करण्यात येईल आणि सदर कारवाईचा खर्च आपलेकडून वसूल करण्यात येईल, यांची नोंद घ्यावी.

  
( डॉ. विजयकुमार सुर्यवंशी )

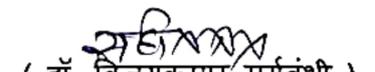
उपविभागीय अधिकारी दापोली

प्रत:- मा. जिल्हाधिकारी रत्नागिरी ( महसुल शाखा ) यांजकडे माहितीसाठी सविनय सादर

प्रत:- अॅड. सौ. स्वाती वैदय पंडीत, जिल्हाधिकारी कार्यालय पुणे केअर ऑफ मे. राष्ट्रीय हरीत लवाद  
न्यायालय, पश्चिम विभाग खंडपीठ, पुणे.

प्रत:- तहसीलदार दापोली

2/- सदर नोटीस संबंधितांना बजावणी करून बजावणी अहवाल या कार्यालयाकडे सादर करावा.

  
( डॉ. विजयकुमार सुर्यवंशी )

उपविभागीय अधिकारी दापोली